**THE NATIONAL COMPANY LAW TRIBUNAL**
**CHANDIGARH BENCH, CHANDIGARH**
**(through web-based video conferencing platform)**

**Item No. 8**
**CP (IB) No. 119/Chd/J&K/2019**

**Under Section 9 of the Insolvency & Bankruptcy Code, 2016**

**In the matter of:-**

Punjab National Bank …Petitioner-Operational Creditor

Vs.

Highland Automobiles Pvt. Ltd. …Respondent-Corporate Debtor

**Present through Video Conferencing:**

Ms. Garima Gupta, Advocate, proxy counsel for Mr. D.K. Gupta, Advocate for the petitioner-operational creditor.
None for the respondent-corporate debtor.

Written synopsis has been filed by learned counsel for the petitioner, vide diary No. 01186/1 dated 20.10.2022, which is taken on record, but none appeared on behalf of respondent-corporate debtor. As a matter of indulgence, let the matter be fixed for arguments on 20.12.2022. It is made clear that if none appears on behalf of respondent-corporate debtor then, *ex parte* arguments will be heard on the next date of hearing.

Sd/-
**(K. K. Singh)**
**Member (Technical)**

Sd/-
**(Harnam Singh Thakur)**
**Member (Judicial)**

December 5, 2022
VN